

**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2021 (AS ON 31.12.2021)**

1. Name of Officer (in full) : **Dr AMITAVA KRISHNA ADHIKARI**      3. Present post held (with date): **DIRECTOR, NFL, Ghaziabad (w.e.f 07.07.2011)**  
 2. Service to which the Officer belongs : **NATIONAL FOOD LABORATORY, GHAZIABAD, FOOD SAFETY AND STANDARD AUTHORITY OF INDIA, MIN. OF HEALTH & FAMILY WELFARE, GOVT. OF INDIA**  
 4. Present Pay: **Rs 1,60,600/- (Level - 13)**  
 5. Date of Appointment **07.07.2011**      6. Date of Birth : **28.05.1964**

Name of District, Sub-Division, Taluk & Village or City in which property is situated (full location & postal address)	Name & Details of Property Housing, Lands and Other Buildings	Cost of construction /Acquirement (and year when purchased) including of land in case of house	Present Value *	If not in own name, state in whose name held & his/her relationship to the Govt. Servant	How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	Annual Income from property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
OWNERSHIP FLAT AT: SWAGAT JYOTI APPT. DB - 47 SHASTRI BAGAN BAGUIATI DESHBANDHU NAGAR KOLKATA-59 24 PRGS (N) WEST BENGAL INDIA	FLAT NAME - SWAGAT JYOTI APPT. FLAT 4A / BLOCK B DB 47 SHASTRI BAGAN BAGUIATI POST - D B NAGAR KOLKATA - 700059 WEST BENGAL	COST OF FLAT - Rs 9,30,000/- OWNWRSHIP FLAT YEAR OF PURCHASE - 2004 NO LAND PURCHASE INVOLVED 4 <sup>TH</sup> FLOOR FLAT	<b>Rs - 30,00,000 (approx)</b>	BY OWN NAME - AMITAVA KRISHNA ADHIKARI OWNERSHIP FLAT	FLAT BY PURCHASE FROM THIRD PARTY CONSTRUCTION -MR A S MINI M/S MINI CONSTRUCTION LTD. GANESH AVENUE KOLKATA -70001 DATE OF ACQUISITION 09.09.2004	<b>NIL</b>	<b>FLAT PURCHASED BY COMPLYING ALL TDS / INCOME TAX LAWS OF GOVT. OF INDIA</b>

Signature : *Amitava Krishna Adhikari*

Name : **Dr Amitava Krishna Adhikari**  
 Designation : **Director, National Food Lab.**  
 Date : **Ghaziabad, U.P, 14<sup>th</sup> Jan' 2022**

**Note**

- 1) \* In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.  
 2) \*\* Includes short term leases also.  
 3) The declaration form is required to be filled in and submitted by every member of Class/ and Class II services under relevant provisions of Conduct Rules and the first appointment to the Service and thereafter, at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.  
 4) The wording 'No change or No addition or as in previous year' may be avoided and all details filed up.